

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26897/2016

(Arising out of impugned final judgment and order dated 31-05-2016 in WP No. 4177/2016 passed by the High Court of Judicature at Allahabad)

MANISH PRAKASH & ORS.

Petitioner(s)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI

Respondent(s)

Date : 15-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Tabrez ahmad, Adv.
Mr. Noorulla, Adv.
Mr. Javed Muzaffar, Adv.
Mr. Syed Mehdi Imam, AOR

For Respondent(s) Mr. Nikhil Sharma, Adv.
Mr. Sanjay Kumar Singh, AOR

Mr. Vipin Kumar Saxena, Adv.
Mr. H.C. Kharbanda, Adv.
Mr. T.N. Saxena, Adv.
Mr. Naveen Kumar, Adv.
Mr. Deepak Jyoti, Adv.
Mr. Yash Pal Dhingra, AOR

Mr. Shwetank Sailakwal, Adv.
Mr. Tanmaya Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by the learned
counsel for the petitioners.

List the matter after one week.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER